

BEFORE THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT:
THE HONOURABLE SMT. JUSTICE P.V. ASHA
&
THE HONOURABLE MRS. JUSTICE SHIRCY V
THURSDAY, THE 30TH OF APRIL 2020/10TH VAISAKHA 1942

W.P.(CRL.) TMP No. 4/2020

PETITIONER:

Krishna Priya PS aged 34 years ,
W/o Prashant residing at PullithanthuElanji PO Elanji,
Currently residing at Pazhoor House, THodupuzha East PO , Kanjiramattom

BY ADV. SANDYA RAJU

RESPONDENTS:

1. State of Kerala Represented by the Government Pleader,High Court of Kerala, Ernakulum ,Kochi 682031
2. The Superintendent of Police, Sub Jail Power house Road, Junction Aluva, Periyar Nagar , Aluva, Kerala 683101.
3. The Deputy Superintendent of Police, Puzhakaravavu, Thottumkalpeedika, Muvattupuzha Kerala 686661
4. Circle Inspector of Police Koothattukulam, SH2, MuvatupuzhaEttumannur Road, Koothatukulam Kerala 686662
5. Prashant T.G, S/o Gopalan, age 36 years PullithanthuElanji PO Elanji
6. RathnamaGopalan, W/o Gopalan,PullithanthuElanji PO Elanji

BY PUBLIC PROSECUTOR SRI.PAUL ABRAHAM VAKKANAL

THIS W.P.(CRL.) HAVING COME UP FOR ADMISSION ON 30.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Asha, J.

Learned counsel, Shri Bindu R.Sasthamangalam appears for respondents 5 and

6.

2. We have noticed that children aged 3 and 7 years are separated from their mother for the first time, from 13.04.2020 onwards. It is submitted by the learned Government Pleader as well as Shri Bindu R.Sasthamangalam, learned counsel appearing for respondents 5 and 6 that the children are at present at Kottayam with the 5th respondent.

3. The learned Government Pleader shall get instructions relating to the transportation of the children, who are presently accommodated in Kottayam district in the custody of respondent No.5 to the place of the petitioner at Elanji.

4. The District Police Chief, Kottayam is suo motu impleaded as additional respondent No.7.

5. The learned counsel appearing for respondents 5 and 6 shall furnish the correct address of the 5th respondent at Kottayam to the learned Government Pleader.

Post on 05.05.2020.

(P.V.ASHA, JUDGE)

(SHIRCY V, JUDGE)

APPENDIX**Petitioner's Exhibits:**

Exhibit.P1:	A copy of the Receipt of the complaint preferred to the C.I of Police Koothatukulamon 14 th April 2020
Exhibit.P2:	A copy of the Complaint preferred to the Deputy Superintendent of Police Muvattupuzha dated 16 th April 2020
Exhibit P3:	A copy of the Complaint preferred to the Child Welfare committee Ernakulum dated 16 th April 2020
Exhibit P4	A copy of the email direction dated 16 th April 2020 by the Child Welfare Committee Ernakulum sent to the 4 th Respondent
Exhibit P5	A copy of the email communication forwarded to the 3 rd Respondent